

2022
IN THE HIGH COURT AT CALCUTTA
APPELLATE SIDE

No. 223 - A

Dated, Calcutta, the 10th January, 2022

**From : Md. Shabbar Rashidi,
Registrar (Judicial Service),
High Court, Appellate Side,
Calcutta.**

**To : 1) The District Judge of all Districts
including Andaman & Nicobar Islands,
2) The Chief Judge, City Civil Court, Calcutta,
3) The Chief Judge, City Sessions Court, Calcutta,
4) The Chief Judge, Presidency Small Cause Court, Calcutta,
5) The Principal Secretary, Judicial Department, Govt. of West Bengal,
6) Director, West Bengal Judicial Academy.**

**Sub : Filling up a post of President in the District Consumer Disputes
Redressal Commission in the U.T. of Andaman & Nicobar Islands.**

Sir/Madam,

With reference to the subject indicated above, I am directed to inform you that a notice being F.No.1-6/SC/ANI/Rule/2021/1174 dated 21.12.2021, along with its annexure, issued by the office of the Deputy Director, Andaman and Nicobar Administration, Department of Civil Supplies and Consumer Affairs, is being uploaded in the official website of this Hon'ble Court (www.calcuttahighcourt.gov.in) for information to the officers of West Bengal Judicial Service.

In this context, I am to request you to inform the eligible Judicial Officers, who are fulfilling the eligibility criteria as mentioned therein, to visit the said website, if willing, to apply for the same and forward the copy of the application along with requisite documents, as sought for, **to this end by 17.01.2022** so that the same may be transmitted to the office of the concerned authority by the last date i.e. 24.01.2022.

Enclosure: As stated.

Yours faithfully,

Sd/-

Ld. Registrar (Judicial Services)

F.No.1-6/SC/ANI/Rule/2021/ 1174
ANDAMAN & NICOBAR ADMINISTRATION
DEPARTMENT OF CIVIL SUPPLIES & CONSUMER AFFAIRS

Port Blair, dated 21st December, 2021

NOTICE

Applications are invited from suitable candidates for filling-up a post of President in the District Consumer Disputes Redressal Commission in the U.T. of Andaman & Nicobar Islands on contractual basis.

Eligibility Criteria & Tenure:-

The eligibility criteria and tenure of appointment as per Central Rule 4 of the Consumer Protection (Qualification for appointment, method of recruitment, procedure of appointment, term of office, resignation and removal of the President and Members of the State Commission and District Commission) Rules 2020 are as under:-

Rule 4 (1) A person shall not be qualified for appointment as President, unless he/she is or has been, or is qualified to be a District Judge.

All other terms and conditions of the appointment shall be governed by the Consumer Protection Act, 2019 as well as the Consumer Protection (Qualification for appointment, method of recruitment, procedure of appointment, term of office, resignation and removal of the Presidents and members of the State Commission and District Commission) Rules, 2020. The contractual appointment shall be on whole time basis for a term of 4 years or up to the age of 65 years whichever is earlier or until the appointment is to be made against the regular sanctioned post.

The normal working hours of the District Commission shall be on all working days of the Andaman and Nicobar Administration.

Other Important Information:-

1. The applicants are required to submit their applications in the prescribed form as per Annexure-I.
2. The Applicants are required to furnish copies of their 3-5 best judgments/other vital judicial orders passed by them along with their application form.
3. Selection will be made by the Selection Committee prescribed in the Rule 6 of the Consumer Protection (Qualification for appointment, method of recruitment, procedure of appointment, terms of office, resignation and removal of the Presidents and Members of the State Commission and District commission) Rules, 2020.

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4. Salary/Consolidated remuneration/other allowances will be regulated under the A & N Consumer Protection Rules, 2021 as may be amended from time to time.
5. Every appointment of a President in District Commission shall be subject to submission of a certificate of physical fitness signed by a Civil Surgeon or District Medical Officer or private registered practitioner in the A & N Islands to his/her medical fitness.
6. Before appointment, the selected candidate shall have to furnish an undertaking that he/she does not and will not have any such financial or other interest as is likely to affect prejudicially his/her functions as such President in District Commission.

Declaration of Financial and other interest:-

Under Rule 5 of the Consumer Protection (Qualification for appointment, method of recruitment, procedure of appointment, terms of office, resignation and removal of the Presidents and Members of the State Commission and District commission) Rules, 2020 a person shall be disqualified for appointment as a President in District Commission, if he/she:-

- i. Has been convicted and sentenced to imprisonment for an offence which involves moral turpitude; or
- ii. Has been adjudged as an insolvent; or
- iii. Is of unsound mind and stands so declared by a competent court, or
- iv. Has been removed or dismissed from the service of the State Government or Central Government or a body Corporate owned or controlled by such Government; or
- v. Has, in the opinion of the State Government, such financial or other interest as is likely to prejudicially affect his functions as the President.

Applications complete in all respects with requisite documents attached must reach in the office of the Deputy Director, (CS&CA), A&N Administration, Port Blair-744101 latest by 24th January, 2022 before 5.00 PM.


Deputy Director (CS & CA)
Directorate of Civil Supplies & Consumer Affairs

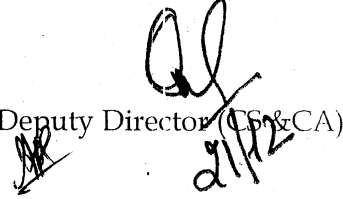
Copy to:-

1. The Chief Editor, The Daily Telegrams, Directorate of IP&T, Port Blair with the request to publish the above notice in the Daily Telegrams for two consecutive days.

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2. The Registrar General Calcutta High Court, 3, Esplanade Row West, B.B.D. Bagh, Kolkata, West Bengal 700001 for information and circulation amongst the eligible candidate for wide publicity.
3. The Secretary (Law), A & N Administration, Port Blair.
4. The Secretary (CS & CA), A & N Admn., Port Blair.
5. The President, District Consumer Forum, Port Blair for information and circulation amongst the eligible candidate for wide publicity.
6. The Deputy Resident Commission, Kolkata with the request to publish the above vacancy notice in the National newspaper and necessary bills may be forwarded to this department for making payment.
7. The Director (CS & CA), A & N Admn., Port Blair.
8. The Nodal Officer (IT), Dte. of CS & CA with the request to arrange upload the above vacancy notice in the A & N Admn.'s website.
9. The Hindi Officer, Secretariat, Port Blair with the request to translate the vacancy notice in hindi version and forwarded the same to the Chief Editor, Dweep Samachar, Govt. Press for the publication.
10. Notice Board of State Commission and Directorate of (CS & CA), Port Blair.

Deputy Director (CS&CA)



FORMAT

Annexure-I

Application for the post of President, District Consumer Disputes Redressal Commission,
UT of Andaman & Nicobar Islands

Latest passport
Size
photograph

1	Name					
2	Father's Name					
	Husband's Name (In case of female candidate)					
3	Date of birth(DD/MM/YYYY)					
4	Age as on the date of application					
5	Permanent address and Home District					
6	Address for correspondence with Pin Code					
7	Mobile No.					
	E-mail					
8	Present Occupation and Gross annual Income shown in the ITR					
9	Academic Qualification (Matric onwards):					
	Name of Exam	Year of passing	Name of University	Marks obtained	Maximum Marks	Division
10	Date of Enrolment as Advocate and the period of practice at the bar					

1. In case of serving candidates:-

i	Date of Joining Service	
ii	Present Designation	
iii	Scale of pay and basic pay	
iv	Date of Superannuation	

2. In case of retired candidates:-

i	Date of Joining Service	
ii	Last post held	
iii	Last pay Scale	

3. Service to which the applicant belong/belonged (with cadre batch and name of cadre Controlling authority), if applicable.

4. Relevant experience:-

Sl. No	Position held	Name and address of organization	Period	Nature of work handled

5. Any other accomplishment(s) , the candidate may like to inform: _____
6. Whether any criminal case has been registered against the applicant? If yes, the details thereof.
7. Whether the applicant has ever been charge-sheeted for any criminal offence or in any Departmental proceedings? If yes, the details thereof.
8. Whether the applicant has been convicted by any competent court for any criminal Offence? If yes, the details thereof

Date:

Signature of applicant

Note:-

1. Self-Attested copies of the relevant documents in support of proof of age, academic qualification, experience, income etc. be attached.
2. The serving officers/officials shall send their applications along with requisite documents through proper channel on or by the last date of receipt of Application.
3. Application sent through FAX/E-mail shall not be entertained.